CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH 0.4.00.1360/1990

Thursday this the 14thd ay of November, 1996

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

Shri Swaran Singh, Ex.Substitute Khalasi Signal Workshop, Northern Railway, Ghaziabad (UP). ... Petitioner r/o House No.291-F, Punjab Line, Rly.Colony, Ghaziabad.

(By Advocate Mr. B.S.Mainee)

Vs.

- Shri S.A.A.Zaidi, General Manager Northern Railway, Baroda House New Delhi.
- Shri Roshanlal, Chief Signalling & Telecommunication Engineer, Northern Railway, Baroda House, NewDelhi.
- Shri A.N.Mittal, Chief Workshop Manager Northern Railway, Signalling Workshop, Ghaziabad (UP).
 Respondents

The petiton having been heard on 14.11.1996, the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKA RAN NAIR(J), CHAIRMAN

Learned counsel for petitioner seeks leave to withdraw the petition with freedom to file an Original Application to get the benefits contemplated by the observations in paragraph 5 of the orders in R.A.379/94 in O.A.1380/90. What was not directed in the Original Application was directed in the Review Application and what is directed in the Review

contd....



Application is not clear enough, as to payment of subsistence allowance or passing an order placing petitioner under suspension. We grant leave, reserving freedom in petitioner to resort to other remedies and dismiss the petition as withdrawn. Parties will suffer their costs.

Dated the 14th day of November, 1996.

S.P.BIŚWÁS ADMINISTRATIVE MEMBER CHETTUR SANKARAN NAIR(J)
CHAIRMAN

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